



2026:AHC-LKO:21868

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 484 of 2026**

Vijay Bahadur Rajbhar @ Vijay Bahadur Gullu
Rajbhar

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Distt.
Sultanpur And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	: Sanat Singh, Sudhir Kumar
Counsel for Opposite Party(s)	: G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

1. Heard learned counsel for the applicant, learned A.G.A. for the State and perused the material available on record.
2. The present application under Section 438 Cr.PC./482 BNSS has been filed seeking anticipatory bail in FIR/Case Crime No.0305 of 2025, under Section 3(1) U.P. Gangsters & Anti Social Activities (Prevention) Act, 1986, Police Station- Akhandnagar, District- Sultanpur.
3. Learned counsel for the applicant submits that in the gang chart, only one case has been shown against the applicant and in the said case the applicant has been enlarged on bail. The bail order is annexed as Annexure No.4 to the affidavit filed in support of the bail application. Apart from the cases mentioned in the gang chart, the applicant has criminal history of two cases which is duly explained in para no.13 to the affidavit filed in support of bail application and in the said cases, the applicants have been granted bail. Copies of bail orders are annexed as Annexure No.5 to the affidavit filed in support of bail application.
4. It is also submitted that the applicant is ready to furnish an undertaking in terms of requirement of Section 19(4)(b) of U.P. Gangsters & Anti Social Activities (Prevention) Act, 1986. The applicant undertakes to cooperate in the trial.

5. Learned A.G.A. has opposed the anticipatory bail application.

6. On due consideration to the facts that the applicant has been enlarged on bail in the case shown in the gang chart; apart from the case shown in the gang chart, criminal history of two cases is duly explained in para no.13 to the affidavit filed in support of bail application; bail orders have also been annexed collectively as Anenxure No.5 and the undertaking given by the applicant to cooperate in the trial, it would be expedient in the interest of justice that the liberty of the applicant may be protected.

7. In view of the above, the applicant- Vijay Bahadur Rajbhar @ Gullu Rajbhar is directed to surrender before the trial court within a period of twenty days from today. Upon his surrender, the trial court shall release him on anticipatory bail, subject to his furnishing personal bonds and two sureties each of the same amount, to the satisfaction of the trial court, with the following conditions:-

(i) The applicant shall refrain from directly or indirectly inducing, threatening, or promising any person familiar with the facts of the case in a manner that may dissuade him from revealing such facts before the Court or result in tampering with the evidence;

(ii) The applicant shall not travel outside India without prior permission from the Court;

(iii) The applicant shall not attempt to influence or intimidate any prosecution witness;

(iv) The applicant shall remain present before the trial court on all scheduled dates unless specifically exempted from personal appearance;

(v) In the event of any violation of the aforementioned conditions, the trial court shall be at liberty to cancel the anticipatory bail granted to the applicant;

Any other reasonable restrictions/conditions which the trial court may deem fit and proper can be imposed.

8. It is made clear that the observations made in granting anticipatory bail to

the applicant shall not in any way affect the trial Judge in forming his independent opinion based on the testimony of the witnesses.

9. In view of the aforesaid, the anticipatory bail application is **allowed**.

(Rajeev Bharti,J.)

March 26, 2026

Anand/-